#### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NO. 176 OF 2018 IN DFR NO. 65 OF 2018

Dated: 5<sup>th</sup> March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### In the matter of:

The Tata Power Company Ltd. (Distribution) ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorva Misra

Mr. Kunal Kaul

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

### **ORDER**

### IA NO. 176 OF 2018

(Appln. for condonation of delay)

There is 441 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing the appeal may be condoned.

The Respondent has been served. Mr. Buddy A. Ranganadhan appears on behalf of the Respondent.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. It appears that the Appellant has filed a review petition before the State Commission, which was disposed of on 22.11.2017. Thereafter, the appeal has been prepared

and filed before this Tribunal on 05.01.2018, within the statutorily prescribed period. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>19.03.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk